


# HIGH COURT OF CHHATTISGARH: BILASPUR

## ENDORSEMENT

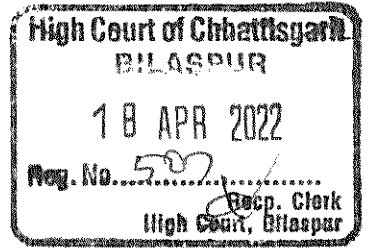
Endt. No. 846/Confdl. /2022  
I-8-2/2002(Part-XIII)

Bilaspur, dated 22/04/2022

Copy of Vacancy Circular No. F. No. 3(1)/2022-D(AFTC), dated 11.04.2022 issued by Under Secretary to the Government of India of Ministry of Deference, Department of Defence, New Delhi, regarding **selection for the posts of Judicial Members in the Armed Forces Tribunal (AFT)** is enclosed herewith for information of the candidates concerned.

  
22.04-22  
(Sanjay Kumar Jaiswal)  
Registrar General

Encl: As above



**F.No.3(1)/2022-D(AFTC)**

Government of India

Ministry of Defence

Department of Defence

Room No.308-A, B-Wing,  
Sena Bhawan, New Delhi-110011

Date:11.04.2022

**Vacancy Circular**

**Subject:- Selection for the posts of Judicial Members in the Armed Forces Tribunal (AFT) –reg.**

- 1) Tribunal:** The Armed Forces Tribunal (AFT) was constituted under the Armed Forces Tribunal Act, 2007 for adjudication or trial of disputes and complaints with respect to commission, appointments, enrolments, and conditions of service in respect of Defence persons subject to Army Act, 1950; the Navy Act, 1957 and the Air Force Act 1950 and also provides for appeals arising out of orders, findings or sentences of courts-martial held under the said Acts and for matters connected therewith or incidental thereto. Principal Bench of AFT is situated at New Delhi and Regional Benches are situated at Chandigarh, Lucknow, Jaipur, Kolkata, Guwahati, Mumbai, Kochi, Chennai, Srinagar (presently functioning at Jammu) & Jabalpur. A Member upon selection, may be posted at any of the Benches.
- 2) Vacancy:** Applications are being invited for the following vacancies of Judicial Members in AFT.

Name of Post	Number of vacancies
Judicial Member	12

- 3) Qualifications:** The qualifications, eligibility, salary and other terms and conditions of the appointment of a candidate will be governed by the provisions of the Tribunal Reforms Act, 2021 and Tribunal (Conditions of Service) Rules, 2021.

As per sub-Rule 14 of Rule 3 of the Tribunal (Conditions of Service) Rules 2021, a person shall not be qualified for appointment as Judicial Member, unless he/she-

- (i) is, or has been, a Judge of a High Court; or
- (ii) has, for ten years, been an advocate with substantial experience in litigation in service matters in Central Administrative Tribunal, Armed Forces Tribunal, High Court or Supreme Court.

As per proviso under section-3(1) of the Tribunal Reforms Act, 2021, "a person who has not completed the age of fifty years as on the last date of submission of the applications shall not be eligible for appointment as a Member".

*ehayya*  
19/04/22  
3:40 PM

*D.R. (Conf.)*  
*18-04-22*

As per Rules 10 & 11 of the Tribunal (Conditions of Service) Rules, 2021,

"The Member shall be paid a salary of rupees two lakh twenty five thousand per month plus other allowances as admissible".

[**Note:** Candidates may refer the Tribunals Reforms Act, 2021 and the Tribunal (Conditions of Service) Rules, 2021 for other terms & conditions]

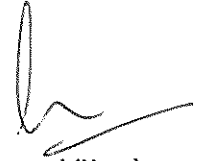
- 4) **Procedure for selection:** The Search-cum-Selection-Committee constituted under the Tribunal Reforms Act, 2021 for recommending names for appointment to the said posts shall scrutinize the applications with respect to suitability of application for the posts by giving due weightage to qualifications and experience of candidates and shortlist candidates for conducting personal interaction. The final selection will be done on the basis of overall evaluation of candidates done by the Committee based on the qualification, experience and personal interaction.
- 5) **Selection for re-appointment:** The Member of Armed Forces Tribunal shall be eligible for re-appointment in the same manner as that for the original appointment, preferably, along with all the persons shortlisted in response to the vacancy circular or otherwise under the Tribunal Reforms Act, 2021. While making its assessment for suitability to a post, the Committee shall give additional weightage to the persons seeking re-appointment for their experience in the Tribunal and while doing so, shall take into account, the performance of the person while working as a Member in the Tribunal.
- 6) **Application Procedure:** Applications of eligible and willing persons are requested through proper channel (wherever applicable) and should be accompanied with
  - (i) Bio-data in the proforma at Annexure-I
  - (ii) Certificate to be furnished by the employer/head of office/ forwarding authority as in Annexure-II
  - (iii) Clear photocopies of up-to-date CR/APAR dossier of the officer containing CR/APARs of at least last five years duly attested by a Group-A officer
  - (iv) Cadre clearance
  - (v) Integrity Certificate/clearance from vigilance and disciplinary angle as in Annexure-III
  - (vi) Statement giving details of major or minor penalties, if any, imposed on the officer during the last ten years.

Duly filled-in (neatly typed) original applications in the prescribed format should reach the Secretary, Department of Defence, Room No.199-C, South Block, Ministry of Defence, New Delhi-110011 latest by **05:30 PM on or before 02.05.2022 (Monday)** (by hand or by speed post or through e-mail to "usaft-mod@nic.in").

- 7) No TA/DA will be admissible to the candidates to be called for interview/interaction. The candidates are required to make own arrangements.
- 8) Advertisement and prescribed application form can be downloaded from the websites of Ministry of Defence and Armed Forces Tribunal viz. "[www.mod.gov.in](http://www.mod.gov.in)" and "[www.aftdelhi.nic.in](http://www.aftdelhi.nic.in)".

- 9) Any application received after the due date, or without necessary Annexures as mentioned above will not be entertained. This Department will not be responsible for the postal delays/loss of application, for reasons whatsoever. It is therefore, in the interest of the applicants to ensure that their applications reach well within the closing date and time as stipulated.
- 10) The last date of receipt of the applications will be the crucial date for ascertaining the eligibility of the applicants.
- 11) This appointment process will be subject to outcome of pending matters in Hon'ble Supreme Court and Hon'ble High Courts.

Wide publicity may be given in all organizations and their field formations to facilitate early and optimum number of applications.



(Charu Vijay)

Under Secretary to the Government of India

☎ 23017398

To,

- Secretary General, Supreme Court of India
- Registrar/ Registrar General of all High Courts (as per list attached)
- Secretary, Department of Legal Affairs
- Secretary, Department of Justice
- Secretary, Legislative Department
- Secretary, Department of Personnel & Training
- Registrar, CAT (Principal Bench)
- Principal Registrar, AFT(Principal Bench) (with a request to upload this circular on AFT's website)
- Director, NIC/MoD (with a request to upload this circular on MoD's website)

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PROFORMA**Application for appointment to the post of JUDICIAL MEMBERS in AFT**FRESH  / RE-APPOINTMENT  (Appropriate option may be ticked )

Space for  
photograph  
duly signed by  
candidate

1. Name :

2. Date of Birth :

3. Category(SC/ST/OBC/UR) :

4. Designation/Profession :

5. Contact Details :

	Residential		Official
	Present	Permanent	
Address:			
Mobile/Phone No.			
Email:			

6. Cadre/Service [Wherever applicable] :

6a: Date of Appointment:

6b: Date of Retirement:

7. Educational qualification (in reverse chronological order):

Sl. No.	Name of University/ Equivalent Institution	Degree	Year of passing	Division/ % of marks obtained	Academic Distinction	Subject/ Specialization

8. Work Experience:

8a. For the experience as employee, Employment record in chronological order starting with present Employment, list in reverse:

Sl. No.	Name & address of employer (Govt./PSU/Ministry/ Department/any other	Designation, Pay or Scale of pay (Pay in Pay Matrix)*	Period of Service		Nature of work/ experience
			From	To	

\*Also indicate SI No. in above, which is equivalent to District Judge/Additional District Judge (as applicable under the qualification) or above

8b. For the experience as Professional record in chronological order starting with present Engagement, list in reverse:

Sl. No.	Details of Profession	Period of Service		Nature of work done*
		From	To	

\*Such as Administration /Service matters /Judicial or Quasi-Judicial /Criminal /Civil /Taxation /Company Affairs /Environmental matters /Finance /Accountancy /Economics /Business /Commerce /Management /Public Affairs or any other as may be applicable. Engagement with Government, if any, may be indicated.

9. Date from which drawing the pay scale :  
in the grade of  
District Judge/Additional District Judge/  
to the Government of India  
or any equivalent rank (wherever applicable).
10. Write up on adjudicating experience :  
of the applicant (200 words)  
[Wherever applicable]
11. Experience along with brief write up in handling : Details of Such cases  
Cases before relevant Courts/Tribunals/ (Reported Cases/UnreportedCases)  
[if applicable]
12. Proof of Experience, including  
Enrolment/Registration No. As an Advocate etc.  
[For candidates other than Govt. or Judicial  
officers] :
13. Annual Income along with copy of :  
latest ITR [For Candidates from Advocate  
stream]
14. Write up on 05, major achievement :  
(200 words each)
15. Awards/honours/Publications, if any :
16. Affiliation with the professional bodies/ :  
Institutions/societies/or any other body  
Including political party.
17. Additional information, if any, which :  
you would like to mention in support  
of the application for the post.

## DECLARATION

1. I certify that the foregoing information is correct and complete to the best of knowledge and belief and nothing has been concealed/distorted. If at any time I found to have concealed/distorted any material information; my appointment shall be liable to summary termination without notice.
2. I shall not withdraw my candidature after the meeting of the Selection Committee.
3. I shall not decline the appointment, if selected for appointment by the ACC.
4. I shall join within 30 days from the date of issue of order of appointment.
5. I am aware that in case I violate any of the conditions mentioned at SI.No.2 to 4, the Government of India is likely to debar me for a period of three years for consideration for appointment outside the cadre and in any Autonomous Body/Statutory Body/Regulatory Body.

Place :

Date:

Signature of the candidate



CERTIFICATE TO BE FURNISHED BY THE EMPLOYER / HEAD  
OF OFFICE/FORWARDING AUTHORITY

1. Certified that the particular furnished by Shri/Smt/Kum -----are correct and he/she possesses educational qualifications and experience mentioned in Annexure-I.
2. It is also certified that there is no vigilance/ disciplinary case either pending or being contemplated against him/her and vigilance clearance issued by CVO in the enclosed Annexure (II).
3. His/her integrity is certified.
4. No major or minor penalty was imposed on Shri/Smt/Kum ----- during the last 10 years period.
5. The up-to-date attested Photostat copies of ACR/APAR of last five years (each Photostat copy of ACR/APAR should be attested) in respect of Shri/Smt/Kum-----in enclosed herewith.

Seal & Signature of the cadre  
controlling Authority/  
Registrar of High  
Court/Supreme Court

**PARTICULARS OF THE OFFICERS FOR WHOM VIGILANCE CLEARANCE IS BEING SOUGHT**

(To be furnished and signed by the CVO or HOD)

1. Name of the Officer (in full) :

2. Fathers name :

3. Date of Birth :

4. Date of Retirement :

5. Date of entry into service

6. Service to which the officer belongs :

including batch /year/ cadre etc. ,

wherever applicable

7. Positions held (During ten preceding years):

S. No	Organisation (name in full)	Designation & Place of Posting	Administrative/ Nodal Ministry/ Department concerned (in case of officers of PSUs etc.)	From	To

8. Whether the officer has been placed on :

the agreed list or list of Officer of  
Doubtful Integrity (if yes, details to be given)

9. Whether any allegation of misconduct :

Involving vigilance angle was examined  
against the officer during the last 10  
Years and if so with what result (\*)

10. Whether any punishment was awards to :

the officer during the last 10 years and if  
so, the date of imposition and details of  
penalty (\*)

11. Is any disciplinary/ criminal proceedings :  
or charge sheet pending against the  
officer as on date (if so, details to be  
furnished, including reference number, if  
any of the Commission)

12. Is any action contemplated against the :  
Officer as on date (if so, details to be  
furnished (\*))

(\* If vigilance clearance had been obtained from the Commission in the past, the information may be provided for the period thereafter,

Date:

(NAME AND SIGNATURE)